
(2018) 08 DEL CK 0230
In the Delhi High Court
Case No : Civil Writ Petition 8331 OF 2018

Umardin

APPELLANT

Vs

East Delhi Municipal Corporation

RESPONDENT

Date of Decision : 10-08-2018

Acts Referred:

Constitution of India, 1950 — Article 226

Citation : (2018) 08 DEL CK 0230

Hon'ble Judges : SIDDHARTH MRIDUL, J

Bench : Single Bench

Final Decision : Disposed Off

Judgement

SIDDHARTH MRIDUL, J (ORAL)

1. The present petition under Article 226 of the Constitution of India prays as follows:-

“In the facts and circumstances of the present case this Hon’ble Court may pleased to:

a) Pass a writ of mandamus or any other appropriate writ/order(s)/direction(s) against the respondent, thereby directing or ordering the respondent to

allow a period of 15 days to the petitioner to remove his machines, raw/furnished material out of the premises so sealed by the respondent i.e.

premises bearing no. C-21, Gali No.1, Near R.B. Convent School, Rajeev Nagar, Mandoli, Delhi-110093;

b) Any other relief may also be granted by the Hon’ble Court in favour of the petitioner as well as against the respondent.”

2. Notice.

3. Mr. Mukesh Gupta, learned counsel accepts notice on behalf of the respondent.

4. Mr. Prashant Sharma, learned counsel appearing on behalf of the petitioner limits the relief in the present petition to a direction to the East Delhi

Municipal Corporation, the respondent herein, to consider his application seeking permission to remove his goods and belongings from the subject

premises bearing C-21, Gali No.1, Near R.B. Convent School, Rajeev Nagar, Mandoli, Delhi-110093, that are lying sealed.

4. Directed accordingly.

5. With the above directions, the writ petition is disposed of accordingly.

6. A copy of this order be given dasti to the learned counsel appearing on behalf of the parties under signature of the Court Master.